

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**Appeal No. 51/252/PB)/2018**

**IN THE MATTER OF:**

**Dext Parental Pvt. Ltd.  
v.  
Registrar of Companies.**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 252(1)**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Pankaj Jain, Advocate**

**For the Respondent(s):-**

**Ms. Easha Kadian, Advocate for Income Tax  
Dept.**

**ORDER**

On the oral request made by the learned counsel for the appellant The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned counsel for the appellant within two days.

Notice of the appeal.

Process dasti.

Reply be filed within four weeks with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 07.03.2018.

*Sd/-*

**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**